

BEFORE SHRI SATISH CHANDRA, JOINT SECRETARY & LEGAL ADVISER
FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B 'A' Wing
Shastri Bhawan, New Delhi – 110001



Appeal No. 23 (64) / 2012 – IC

Appeal No. 23(64)/2012 –IC

IN THE MATTER OF:

Shri S. R. Wadhwa
A-445, Defence Colony
New Delhi - 110024

Versus

Appellant

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi

Respondent

NOTICE

Date of Notice : 19.06.2012

Present :

1. None for the Appellant.
2. Shri Nirmal Singh, Director & CPIO alongwith Shri Tilak Raj, UDC, Implementation Cell Deptt. of Legal Affairs, Ministry of Law & Justice.

ORDER

1. Shri S.R. Wadhwa filed an appeal under Section 19 (1) of RTI Act, 2005. He has alledged that the information sought by him vide his application dated 10.04.2012 has not been provided by the Department.

2. CPIO has informed that Shri Wadhwa ^{has} represented in reference to his application dated 10.04.2012 received on 18.04.2012 vide letter No. 21(580)/2012-IC dated 10.05.2012, according to which the answer to said point No. 1 was given and in relation to Point No. 2 & 3, he has been informed that "An applicant's right under the RTI Act, 2005 extends only to seeking information as defined in Section 2(f) of the Act. The RTI Act does not cast on the public authority any obligation to answer queries as held by the Hon'ble CIC in the case NO. CIC/AT/A/2006/00045 dated 21.04.2006 in the matter of Dr. D.V. Rao Vs. D/o Legal Affairs and hence, the information sought by you is not covered within the ambit of the definition of 'information' as given under Section 2 (f) of the RTI Act, 2005.
3. I am satisfied with the comments of the CPIO that the information cannot be sought in the form of queries as decided by the Hon'ble CIC vide their order dated 21.04.2006 as mentioned herein above.
4. The Appeal is disposed off.
5. File consigns to records.
6. In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005.


(Satish Chandra)
Joint Secretary & Legal Adviser
First Appellate Authority

To

1. Shri S. R. Wadhwa, A-445, Defence Colony, New Delhi - 110024 (by Speed Post).
2. Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi- 110001.
3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi- 110001.
4. PPS to Law Secretary for information.